## IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) Nos. 28252 of 2011; 9504, 15821 and 15832 of 2015

W.P.(C) No.28252 of 2011
Maitree Sansad, Sutahat, Cuttack Petitioner
Mr. A. Mohanty, Advocate  -versus-  State of Odisha and Others Opposite Parties  Mr. Debakanta Mohanty, Addl. Govt. Advocate
W.P.(C) No.9504 of 2015
Arati Mallik Petitioner
Mr. Rabi Narayan Nayak, Advocate -versus-  State of Odisha and Others Opposite Parties  Mr. Debakanta Mohanty, Addl. Govt. Advocate
W.P.(C) No.15821 of 2015 Arun Kumar Budhia  —versus-  Petitioner In person
State of Odisha and Others Opposite Parties
Mr. Debakanta Mohanty, Addl. Govt. Advocate  AND
W.P.(C) No.18532 of 2015
Kodanda Kumar Bhuyan Petitioner Mr. Nibas Chandra Mishra, Advocate -versus-
State of Odisha and Others Opposite Parties
Mr. Debakanta Mohanty, Addl. Govt. Advocate
CORAM: THE CHIEF JUSTICE JUSTICE G. SATAPATHY

## Order No.

## ORDER 05.04.2023

- 40. 1. As a last chance, time is granted to Mr. Debakanta Mohanty, learned Additional Government Advocate appearing for the State (Opposite Party) to file an affidavit in compliance with the order dated 19<sup>th</sup> July, 2022. The affidavit be filed on or before 1<sup>st</sup> May, 2023.
  - 2. List on 8<sup>th</sup> May, 2023.



S.K. Jena/Secy.